

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Particulars furnished by National Human Rights Commission (NHRC) indicating details of cases of deaths in police encounters in which NHRC initiated *suo-motu* inquiries during the last three years, are given in the Statement (*See below*).

(b) and (c) The Hon'ble Supreme Court in Criminal Appeal No. 1255, 1256 and 1367 of 1999 titled People's Union for Civil Liberties (PUCL) & Anr. *Vs.* State of Maharashtra & Ors., issued directive to all States/UTs wherein it directed that an independent investigation into the incident/encounter shall be conducted by the CID or police team of another police station under the supervision of a senior officer. As per the guidelines of NHRC, all cases of deaths in police action in the States/UTs shall be reported to NHRC by the Superintendent of Police of the District within 48 hours of such death.

(d) The details are given in the Statement (*See below*). Except these four cases where *suo-motu* cognizance was taken by NHRC, State Governments reported to NHRC all cases of police encounter deaths.

Statement

*Details of total no. of cases of deaths in police encounters in which the Commission initiated suo-motu inquiries during the last three years
State and District-wise*

Sl. No.	State	District	Victims
1.	Andhra Pradesh	Chittoor	20 Red Sandal Wood Smugglers
2.	Jharkhand	Palamu	12 Maoists
3.	Madhya Pradesh	Bhopal	8 SIMI Activists
4.	Uttar Pradesh	Gautam Budh Nagar	Sumit Gujjar

Review of implementation of AP Reorganisation Act

234. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has recently reviewed the implementation of Andhra Pradesh Reorganisation Act, 2014, if so, the details thereof;

(b) whether it is a fact that several provisions of the Act are still to be implemented;

(c) what is the current status of implementation of Act; and

(d) funds released to successor States as per the provisions made in the Act during last four years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The Ministry of Home Affairs reviews the progress of implementation of the Andhra Pradesh Reorganisation Act, 2014 from time to time with the Ministries/Departments concerned. Last such meeting was held on 15.10.2018.

(b) and (c) Large number of the provisions of the Andhra Pradesh Reorganisation Act, 2014 have been implemented. The remaining provisions of the Andhra Pradesh Reorganisation Act, 2014, including Thirteenth Schedule projects, are at various stages of implementation. Some of these projects have long gestation period. Section 93 of the Andhra Pradesh Reorganisation Act, 2014 provides that the Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day.

(d) So far, concerned Ministries have released a total amount of ₹14310.01 crore to Andhra Pradesh and ₹1,800 crore to Telangana under different provisions of the Andhra Pradesh Reorganisation Act, 2014. This does not include expenditure incurred by different Ministries in setting up of institutions and infrastructural projects specified in Thirteenth Schedule of the Act in the State of Andhra Pradesh and Telangana.

Punchhi Commission recommendations

235. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Punchhi Commission set up by Government on Centre-State relations had submitted its recommendations in year, 2010;

(b) if so, whether Government has received comments from all States;

(c) whether it was decided by Inter-State Council (ISC) on 16th July, 2016 to consider said recommendation of Punchhi Commission first in the standing committee of ISC and then to place before ISC for finalising the recommendations;

(d) if so, whether the process decided upon by ISC on 16th July, 2016 has been completed;

(e) if not, the detailed reasons therefor; and

(f) how soon Government will finalise the recommendation which was submitted eight years back?